

Week Ending **02.08.2019**
(Week 31/19)

F. No. 296/4/2019- CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs

New Delhi, dated the 29.07.2019

Office Memorandum

Subject:-Weekly Report in respect of important developments in CBIC for the week –22.07.2019 to 26.07.2019- reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week –22.07.2019 to 26.07.2019.

1. Administrative Changes:-

- Order regarding temporary attachment of five IRS officers with various Directorates in CBIC, has been issued vide Office Order No. 101/2019 dated 16.07.2019.

2. Legislative Changes:-

- Notification No. 28/2019-Cus(ADD), dated 24.07.2019 has been issued to impose definitive anti-dumping duty on imports of “Purified Terephthalic Acid” originating in or exported from Korea RP and Thailand, in pursuance of sunset review final findings issued by DGTR.

3. Any Circular:-

- Circular No. 21/2019-Cus-IV dated 24.07.2019 clarification regarding applicability of Notification No. 45/2017-Customs dated 30.06.2017 on goods which were exported earlier for exhibition purpose/consignment basis.
- Circular No. 22/2019-Cus-IV dated 24.07.2019 clarification regarding refund of IGST paid on import in case of risky exports.

(Hemambika R. Priya)
Pr. Commissioner Coord

1. Chairman, CBIC
2. Member (Tax Policy, IT, Legal & CV)
3. Member (Customs)
4. Member (Admn)
5. Member (Investigation, CX & GST)

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